

ment Regulations, 1978, published in Notification No. G.S.R. 452 in Gazette of India dated the 8th April, 1978.

(v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 453 in Gazette of India dated the 8th April, 1978.

(vi) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 454 in Gazette of India dated the 8th April, 1978. [Placed in Library. See No. LT-2184/78].

INDIAN ELECTRICITY (AMDT.) RULES,
1977

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI FAZLUR RAHMAN): I beg to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1723 in Gazette of India dated the 31st December, 1977, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-2185/78].

NOTIFICATION UNDER CENTRAL EXCISE
RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH): I beg to lay on the Table a copy of Notifications No. 101/78-Central Excises (Hindi and English versions) published in Gazette of India dated the 26th April, 1978, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-2186/78].

12.00 hrs.

RE. BUSINESS OF THE HOUSE

MR. SPEAKER: I have to announce in the House that the Calling Attention will be taken up at 3.45. The Minister has asked for some more information and he expects to get some information on the subject. He wanted that the Calling Attention may be taken up at 3.45.

SHRI HARIKESH BAHADUR (Gorakhpur): I had given a notice under Rule 377.

MR. SPEAKER: If it has not come up, it means it has not been selected.

SHRI VAYALAR RAVI (Chirayinkil): When the Prime Minister was placing the Report before the House, the Hon. Speaker was kind enough to offer a discussion....

MR. SPEAKER: No, no. Let us try. (Interruptions).

SHRI VAYALAR RAVI: I am requesting you again: last time I requested you—because this is a very urgent matter which every section of the House is concerned about.

MR. SPEAKER: The Business Advisory Committee is meeting today.

SHRI SAUGATA ROY (Barrackpore): Yesterday, as I told you, I gave a notice on the question of breach of privilege against the Finance Minister regarding the Banking Service Commission. At the same time, I also gave a notice under Rule 377 to mention the matter of Banking Service Commission in the House. I came back to the House ...

MR. SPEAKER: You are likely to get your chance tomorrow.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice on item No. 2 that it should be discussed in the House as early as possible, because this is very important. The House is devoting a lot more time on issues which are of no